

case—only one case—which was investigated by the Special Police Establishment

**Shri Datar:** The charge against this particular officer was misbehaviour

**Shri Tyagi.** May I know if the Government has now given up its policy not to investigate into anonymous complaints and thereby demoralise the services?

**The Minister of Home Affairs (Pandit G. B. Pant).** Sometimes we look into anonymous complaints when particulars and details are given and find out rather than ignore such detailed information altogether. Otherwise if vague and general statements are made, we do not take notice of such complaints

**Shri Tyagi** Could not such enquiries be made confidentially and depart mentally?

**Pandit G. B. Pant** Yes, they are so made. They are always referred to the Special Police Establishment

**Shri Hem Barua** Out of the 17 cases, six were sent to the State Governments for investigation. After investigation have the State Governments submitted their reports to the Government of India about their findings?

**Pandit G. B. Pant** It depends on the nature of the complaint. Sometimes and often complaints are made against officers who are employed in the States and the States alone have the jurisdiction over them of a disciplinary character. So the complaints are referred to them and either they dispose of them or, if the charges are grave enough they are asked to report to us the conclusions reached after investigation

**Shri Harish Chandra Mathur:** May I know how many of these 17 complaints were of an anonymous nature and how many of these were taken on the initiative of the police?

**Shri Datar** Most of these complaints were of an anonymous nature. I find that in only one case, the man has given his name

### Scheduled Tribes

\*1104 **Shri R. J. Rao:** Will the Minister of Home Affairs be pleased to state

(a) whether Government have examined the question that members of Scheduled Tribes embracing Christianity would be entitled to protection under Article 46 of the Constitution of India

(b) whether they would be given educational facilities by way of scholarships etc.,

(c) whether they would be treated as members of the Scheduled Tribes in the matters of appointments, and

(d) the number of such appointments made if any, in 1956 and upto the end of June, 1957?

**The Deputy Minister of Home Affairs (Shrimati Alva)** (a) Yes Sir

(b) and (c) As the tribes have not been scheduled on the basis of religion once a tribe is notified as a Scheduled Tribe its members even after they embrace Christianity are entitled to the concessions and privileges specifically provided under the Constitution for the Scheduled Tribes including educational facilities and reservation in Services

(d) Separate figures in respect of appointments of the members of Scheduled Tribes are not maintained on the basis of religion

**Shri Dasappa** May I know whether the provisions relating to the scheduling of the Scheduled Castes and Scheduled Tribes are not identical under the Constitution?

**Shrimati Alva.** They are not identical

**Shri Nath Pai** Does not the hon. Home Minister agree that there is a gross discrepancy in the treatment? Only the other day the reply was given when the representatives of the Scheduled Castes made a complaint, that when they embrace Buddhism, they lose all the privileges

**Mr. Speaker:** The Scheduled Castes have castes, the Scheduled Tribes have no castes. In one case they are listed not on the ground of any religion, but only because they are tribes living in any particular area or areas. In the other case, they are listed on castes.

**Shri Thimmaiah:** Will the hon Home Minister give us an idea of the average number of people—Scheduled Castes and Scheduled Tribes people—being converted every year? May I also know whether the Government have tried to find out the reason why these people are being converted?

**The Minister of Home Affairs (Pandit G. B. Pant):** We have not got the figures here with us. As for the reason I would imagine that those who want to be converted and those who are keen on converting others agree to the agreement.

**Shri B. S. Murthy:** Apart from the provision in the Constitution, has any enquiry been made whether any distinction is being made by the State Governments as between the Scheduled Tribes belonging to one religion or the other in the matter of giving help for their welfare?

**Pandit G. B. Pant:** The State Governments have been instructed to treat all members of the tribal regions, whether living in one part or in the other, on a uniform basis and not to make any sort of invidious distinction against any section.

#### Modernisation of Ordnance Factories

\*1105 **Shri Manabendra Shah:** Will the Minister of Defence be pleased to state whether any plan has been finalised for the investment of Rs 40 crores on the new projects as well as replacement-cum-modernisation of plant and machinery in ordnance factories?

**The Parliamentary Secretary to the Minister of Defence (Shri Fatesinghrao Gaekward):** The estimated amount

of Rs 40 crores is to cover expenditure on—

- (i) Replacement/modernisation of old and obsolete plant and machinery in the Ordnance Factories
- (ii) Modernisation/expansion of production capacity in the Ordnance Factories

A five year plan has been drawn up for phased replacement of old and worn out plant and machinery. Based on this, action has already been initiated to meet our immediate requirements.

As regards new projects, a number of proposals for modernisation/expansion of production capacity in the Ordnance Factories are in an advanced stage of finalisation.

**Shri Manabendra Shah:** Will the hon Minister lay on the Table of the House the proposals regarding the new projects?

**Mr. Speaker:** The hon Member wants to know whether a list of the new projects will be laid on the Table of the House.

**The Deputy Minister of Defence (Sardar Majithia):** That will be considered when they are finalised.

**Shri S. M. Banerjee:** May I know whether this modernisation scheme will also create avenues for more employment for skilled workers?

**Sardar Majithia:** I cannot answer that question at the moment. Certainly modernisation means more efficient working.

**Shri S. M. Banerjee rose—**

**Mr. Speaker:** The hon Deputy Minister is not in possession of the information, he may stop with that. He is afraid, the hon Member who puts the question is afraid that modernisation will mean throwing out of employment and therefore he wants to know whether it will increase the avenues of employment.